

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No.615/Rules/DHC

Dated: 16.11.2016

In exercise of the powers conferred under Article 235 of the Constitution of India, Section 47 of the Punjab Courts Act, 1918 and all other powers enabling it in this behalf, the High Court of Delhi hereby makes the following amendment in “Delhi Higher Judicial Service (Leave) Rules, 2010”, which were notified vide Notification No. 315/Rules/DHC dated 07.07.2011 in Delhi Gazette Extraordinary, Part IV No. 113 (NCTD No. 86) dated 07.07.2011, amended vide Notification No. 178/Rules/DHC dated 18.03.2013 published in Delhi Gazette Extraordinary, Part IV No. 47 (NCTD No. 297) dated 18.03.2013 and further amended vide Notification No. 217/Rules/DHC dated 31.03.2014 published in Delhi Gazette Extraordinary, Part IV No. 47 (NCTD No. 276) dated 31.03.2014 :-

AMENDMENT

- 1. Rule 62 stands deleted.**

NOTE: THIS AMENDMENT SHALL COME INTO FORCE WITH EFFECT FROM 07.07.2011.

BY ORDER OF THE COURT
Sd/-
(GIRISH KATHPALIA)
REGISTRAR GENERAL

Amendment stand published in Delhi Gazette Extraordinary, Part IV, No.238 (NCTD No.230) dated 16.11.2016